

THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

Review Application No. 771/93

(Original Application No. 434/92)

Union of India vs. Anil Kumar Bhatnagar.

HON'BLE MR JUSTICE U C SHRIVASTAVA, V.C.

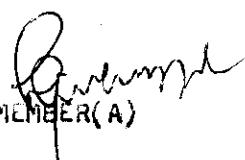
HON'BLE MR K OBAYYA, MEMBER-A

(By Hon'ble Mr Justice U C Srivastava, V.C.)

Union of India and others have filed this review application against the judgment and order dated 03.12.92.

The case was heard and disposed of after hearing the counsel for the parties. The scope of review application is limited and it needs not reconsideration of the arguments on the same point however differently the same are worded nor ~~go~~ a Bench ^{be} sitting in appeal over its whole judgment. Now according to Union of India the judgment is not clear. In our opinion judgment is quite clear except that the word 4,9 from the bottom, that is the word now has been typed out and the said mistake is corrected, with the result that the respondent No.1 will be entitled to a sum of Rs.8388/- and not Rs.16777/-.

With the above correction this review application is disposed of. Certified copy may also be corrected.


MEMBER(A)


VICE CHAIRMAN

DATED: ALLAHABAD: MAY 05, 1993

(VKS PS)